



राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

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No. SEC(F)1-40/2023-Vol-II-9259

dated the

10th April, 2026

NOTIFICATION

Whereas the State Election Commission issued a programme vide Notification No. SEC(F)1-40/2023-Vol-II- 7151 dated 18.03.2026 for special revision of electoral rolls of those Urban Local Bodies which are not impacted by creation/reorganization;

And whereas the Government has created/re-organized certain Urban Local Bodies in the State and the Commission vide letter dated 19.03.2026 had issued a programme for preparation of draft electoral rolls of those Urban Local Bodies which are involved in creation/re-organization;

And whereas the final delimitation order in respect of Nagar Panchayat Bir and Municipal Corporation Una has been issued by the concerned Deputy Commissioners;

And whereas the Commission is of the considered view that in the interest of larger participation, the maximum eligible persons should participate in the grass root level democratic process. Accordingly, the Commission in exercise of the powers vested in it under Rule 17 (a) of the HP Municipal Election Rules, 2015 and 16 (e) of HP Municipal Corporation Election Rules, 2012 hereby notifies **01.04.2026** as qualifying date for an elector to be registered in the electoral rolls.

Therefore, the State Election Commission in exercise of the powers vested in it under Article 243ZA of the Constitution of India, Section 281 of the Himachal Pradesh Municipal Act, 1994, Section 9 of HP Municipal Corporation Act, 1994 read with Rule 14 of the Himachal Pradesh Municipal Elections Rules, 2015 and HP Municipal Corporation Election Rules, 2012, hereby issues programme for updation of electoral rolls of **Nagar Panchayat Bir and Municipal Corporation Una only**.

The programme is as under:-

1	Publication of draft Electoral Rolls	10.04.2026
2	Filing of claims and objections before the Revising Authority	Up to 20.04.2026

3	Disposal of claims and objections by the Revising Authority	Up to 22.04.2026
4	Filing of Appeals before the Appellate Authority	Up to 29.04.2026
5	Disposal of Appeals by the Appellate Authority	Up to 02.05.2026
6.	Final publication of electoral rolls	On or before 03.05.2026

The Claims and Objections will have to be filed by the person individually or sent by registered post or by a person authorized by him in writing in this behalf. **No claims/objections shall be received in bulk from an individual; however, claims and objections of family members may be received from an individual.** Thereafter, claims/objections/appeals shall be disposed of in accordance with provisions enshrined under relevant statutes. After the disposal off claims/objections and appeals, the Electoral Registration Officer shall cause the Draft Electoral Rolls to be corrected through ERMS software in accordance with the orders passed by the Revising/ Appellate Authorities.

Thereafter, the Electoral Registration Officer shall issue notice of final publication of Electoral Rolls as per programme notified by the Commission. **The finally published electoral rolls shall be uploaded on the official website of the Commission and District concerned.**

As soon as the notice of final publication is issued by the Electoral Registration Officer, the intimation of the same may be sent to the Commission immediately through E-mail followed by confirmation by post. Thereafter **Twenty copies of the electoral roll shall be** printed locally after completing all codal formalities in respect of each ward. The soft copy of finalized electoral roll should be kept in the record alongwith one hard copy duly authenticated by the Electoral Registration Officer.

The relevant provisions of Rules ibid and directions issued by the Commission for preparation of the said electoral rolls shall be followed strictly. The prescribed time limit is the essence of the schedule, therefore inviolable and must be adhered to, failing which may invite serious disciplinary consequences.

Kindly acknowledge receipt and pay personal attention.

By Order
(Anil Khachi)
State Election Commissioner
Himachal Pradesh.